

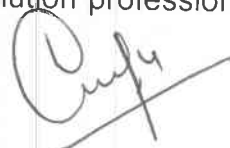
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF J J SOLVEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J J SOLVEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28-01-1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. of corporate debtor	U15141PB1993PTC013005
5.	Address of the registered office and principal office (if any) of corporate debtor	Bhawanigarh Road, Samana, Distt. Patiala, Punjab-147101
6.	Insolvency commencement date in respect of corporate debtor	10-02-2020
7.	Estimated date of closure of insolvency resolution process	08-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishawjeet Gupta, Regn. No. IBBI/IPA-002/IP-N00215/2017-18 /10667
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#51, Adarsh Enclave, Dhakoli, Near Zirakpur, Distt. Mohali, Punjab-140603 E-mail:vishawjeetgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#51, Adarsh Enclave, Dhakoli, Near Zirakpur, Distt. Mohali, Punjab-140603 E.Mail-vishawjeetgupta@gmail.com Mob. 9815284474 Phone. 9815284474
11.	Last date for submission of claims	24-02-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the J J Solvex Private Limited on 10-02-2020.

The creditors of J J Solvex Private Limited, are hereby called upon to submit their claims with proof on or before 24-02-2020 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13, to act as authorised representative of the class -NA-, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vishawjeet Gupta

Regn. No. IBBI/IPA-002/IP-N00215/2017-18/10667
Interim Resolution Professional

Date :11-02-2020

Place : Mohali (Punjab)